

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-215/241/242/ND/2018

In the matter of :

Anil Wadhwa & Ors.

Vs.

Sunbreeze Builders & Developers (P) Ltd

....PETITIONER

.. RESPONDENT

SECTION

Under Section 241/242

Order delivered on 14.6.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /applicant : Ms. Kiritika, Advocate

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the petitioner is present and moves this petition. Taking into consideration the representation made by the petitioner that he is holding 26.67% of the Equity shareholding capital of the Company and is a part of the Board. Ld. Counsel for the petitioner also states that in view of the conduct of the respondents, certain interim directions will be in order as notice in relation to the petition along with Annexure has been issued to the Respondents even prior to the filing of this petition and the same has been served on 06.6.2018 and in evidence of which, the Tracking report is available on hand. Let the same be filed along with an affidavit of service. Despite notice none present.

Taking into consideration the submission of Ld. Counsel for the petitioner, it is directed that in case the Company wants to convene/hold any



Contd.

Board Meeting or AGM or Extraordinary General Meeting, legal formalities as are required to be complied with under the provisions of Companies Act, 2013 be strictly followed. Respondents to file reply within 4 weeks from today and an advance copy of the same to be made available to Ld. Counsel for the petitioner and petitioner to file rejoinder, if any, within 3 weeks thereafter.

A copy of this order shall be issued Dasti to the petitioner through Ld. Counsel for the petitioner who will duly serve a copy of this order to the Respondent Company and other respondents.

List on 08.8.2018.

- Sd/-

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

- Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
14.6.2018